

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No.121/Chd/Hry/2017

In the matter of:

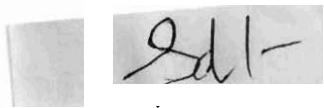
Baidu India Internet Pvt. Ltd. .Applicant

Present:: Ms.Kiran Sharma, Practicing Company Secretary
for the applicant.

As per the Certificate of Incorporation submitted, the Applicant-Company was incorporated on 22.03.2016. It is, inter alia, contended that the applicant has not filed the Balance Sheet as on 31.3.2016 with the application. Practicing Company Secretary referred to the definition of 'Financial Year' given under section 2(41) of the Companies Act, 2013 that "in relation to any company or body corporate, means the period ending on the 31st day of March every year, and where it has been incorporated on or after the 1st day of January of a year, the period ending on the 31st day of March of the following year, in respect whereof financial statement of the company or body corporate is made up."

Notice of the application be issued to Registrar of Companies, NCT Delhi and Haryana. The applicant is directed to send the notice by Speed Post along with the Paper Book and to file the affidavit stating the compliance at least 3 days before the date fixed.

The matter be listed on 31.05.2016 for hearing.


Justice R.P.Nagrath
Member (Judicial)

May 02, 2017
Subbu

Note:-
When it was
pointed out to
Hon'ble Mr Justice
R.P.Nagrath that
an error has been
committed in the
year of this order
year of this order
XIV. Dated on
administering
Submiss to correct the year from
Side passed order
2016 to 2017. M/S. 5.5.17.